

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IA/6713/ND/2023 IN IB/553/ND/2022

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Prem Chand Garg (Personal guarantor - Nutrionex Manufacturers Limited)	...	Respondent

Under Section 95(1) of IBC.

Order delivered on 06.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Bhaskar, Adv.
For the Respondent : Mr. Rahul Gupta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Ld. Counsel for the Respondent has submitted that as against the Guarantor similar applications are pending before the Hon'ble Principal Bench and listed for hearing on 07.05.2024. Counsel for the Respondent Guarantor filed a memo along with an order copy. Further, the officer who had signed the joint memo on behalf of Applicant/State Bank of India is directed to be present physically on the next date of hearing without fail. List this matter on **13.05.2024** for hearing.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**